

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 526 of 2019**

**IN THE MATTER OF:**

**Devmata Exim Pvt. Ltd.**

**...Appellant**

**Vs**

**Ms. Kavita Surana, Resolution Professional,  
Shri Veergranapathi Steels Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:**

**For Respondent: Mr. Goutham Shivshankar, Advocate for  
Respondent No. 1**

**ORDER**

**14.08.2019** Due to paucity of time, the matter could not be taken up.

Post the case 'for Admission (After Notice)' on **6<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*